

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
11	28/06/96	<p>As the Division Bench <del>breaks</del> <sup>left to day</sup> to-day and as the time <del>does not</del> permit to conclude hearing of this matter, it is adjourned and may be listed before the next available Division Bench. <del>Stay order</del> grantend on 4.6.96 to continue.</p> <p style="text-align: right;"><i>A.C.</i></p> <p>VICE-CHAIRMAN Anasuya</p> <p>MEMBER (ADMINISTRATIVE)</p>	
12	11.9.97	<p>Learned Counsel for the petitioners files order dated 27.3.97 of the Office of C.P.M.G, Orissa and Submits that in view of this order he does not want to pursue the original Application. In view of this the O.A. is disposed of for not being pressed.</p> <p>Shri A.R. Mishra, learned Senior Counsel on behalf of the Respondents is present and heard.</p> <p style="text-align: right;"><i>Vice-Chairman</i> <i>Anasuya</i> Member (C)</p>	